

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2943  
ANSWERED ON:13.12.2005  
INTERVIEW OF CHILDREN AND PARENTS  
Singh Shri Prabhunath

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the private schools conduct interview of children and their parents;
- (b) if so, whether the same is permissible as per the Delhi Education Act and Rules;
- (c) if not, the reasons for conducting such interviews;
- (d) whether these schools demand donations for admissions; and
- (e) if so, the measures taken/being taken by the Government to ensure that children get admission in schools of their choice without donations ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A.FATMI)

(a),(b)&(c): According to the Government of the NCT of Delhi, under the provisions of rule 145(1) of Delhi School Education Rules(DSER),1973, the power of granting admission to the children lies with the Head of School. The said rules provides that: "the head of every recognized unaided school shall regulate admissions to a recognized unaided school or to any class thereof either on the basis of admission test or on the basis of result in a particular class or school."

(d)&(e): Government of the NCT of Delhi has informed that as and when any complaint is received, the complaint is enquired and action is taken under the provisions of DSER, 1973 by it.